

for some kind of Central authority which would guide housing activity in all fields and ensure coordinated progress.

Transit Camps in West Bengal

111. Shri D. C. Sharma: Will the Minister of Rehabilitation and Minority Affairs be pleased to state:

(a) whether it has been decided to abolish transit camps in West Bengal; and

(b) if so, how the displaced persons from East Pakistan will be received?

The Parliamentary Secretary to the Minister of Rehabilitation and Minority Affairs (Shri P. S. Naskar): (a) No.

(b) Does not arise

Song and Drama Division

112. Shri S. C. Samanta: Will the Minister of Information and Broadcasting be pleased to state:

(a) the Community Project areas in different States visited by the Song and Drama Division of the Ministry since its inception in 1954;

(b) how many local troupes were organised by the Division for the production of suitable plays,

(c) how many sets of theatrical equipment for Mobile Units have been prepared so far; and

(d) how they have been utilised?

The Minister of Information and Broadcasting (Dr. Keskar): (a) The staff of the Song and Drama Division is not generally required or expected to visit project areas in different States. The Field Publicity Officers and the Regional Officers visit such areas and submit reports and make recommendations on which suitable action is taken by the Division.

(b) No local troupes have been organised by the Division. The troupes from various States are registered with the Song and Drama Division on the recommendations made by the

Field Publicity Officers, Regional Officers and State Governments concerned. Such recommendations are mainly based on the standard of performances, reputation, equipment and resources of the troupes

(c) No Mobile Units have so far been formed for the activities of the Division and, therefore, no equipment has been prepared for such Units.

(d) Does not arise

Welfare Board for Metal Mine Workers

113. Shri M. K. Ghosh: Will the Minister of Labour and Employment be pleased to state:

(a) whether Government propose to set up Welfare Board for the metal mine workers similar to those of coal and mica mines workers; and

(b) if so, when?

The Deputy Minister of Labour (Shri Abid Ali): (a) Yes, for manganese mines workers only.

(b) After Central legislation for the purpose has been enacted

12 hrs

PAPERS LAID ON THE TABLE

NOTIFICATION ISSUED UNDER THE EMPLOYEES' PROVIDENT FUNDS ACT

The Deputy Minister of Labour (Shri Abid Ali): Sir, I beg to lay on the Table, under sub-section (2) of Section 4 of the Employees' Provident Funds Act, 1952, a copy of the Notification No SRO 1976, dated the 15th June, 1957, extending the provisions of the Employees' Provident Funds Act, 1952 to the oxygen, acetylene and carbon-dioxide gases industry with effect from the 31st July, 1957

[Placed in Library. See No. S-113/57]